

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 2577
(TO BE ANSWERED ON THE 24th March 2025)

JOB LOSSES DUE TO THE PRIVATIZATION OF AIR INDIA

2577. SHRI A. A. RAHIM

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of Air India employees lost their jobs after its privatization;
- (b) the number of contract and casual employees were terminated as a result of the privatization, and compensation, if any, was provided to them;
- (c) the steps were taken to ensure job security for employees in Air India's subsidiary companies; and
- (d) the number of complaints or legal challenges related to job loss or unfair employment practices filed by former Air India employees since its privatization?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (d): The Share Purchase Agreement (SPA) signed amongst Government of India, the M/s Talace Pvt. Ltd. and Air India provides that the company and or AIXL shall not remove or retrench any part of the employees for a period of 1 (one) year from the closing date other than termination or dismissal of the employees for cause in accordance with applicable staff regulations and standing orders or applicable Law.

During the one year period since the privatization, no employee was terminated. Employment of employees in subsidiary companies of Air India are governed by the rules and regulations of the subsidiary companies.
